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BEFORE THE LEARNED NATIONAL GREEN
TRIBUNAL, NEW DELHI

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IN
COMPLIANCE AFFIDAVIT ON BEHALF
OF NAGAR NIGAM DEHRADUN (RESPONDENT
NO. 4)

Original Application No. 417/2022

Niranjan Bagchi

Applicant

Versus

State of Uttarakhand

Respondents

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Dated: 23rd April, 2026


Dr. Aman Rab
Advocate
(Counsel for Respondent no. 4)



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BEFORE THE LEARNED NATIONAL GREEN TRIBUNAL, NEW DELHI

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Affidavit of Praveen Kumar, aged about 31 year, S/o Shri Sitaram Barnwal, presently posted as Additional Municipal Commissioner, Nagar Nigam, Dehradun.

Deponent



I, the above-named deponent does hereby solemnly affirm and state on oath as under: -

1. That the deponent is presently posted as the Additional Municipal Commissioner, Nagar Nigam, Dehradun and is competent to sign and swear the instant affidavit.

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2. That the matter was listed before this Learned NGT on 18.08.2025, wherein this Learned Tribunal was pleased to pass, *inter alia*, the following order: -

"12. The State of Uttarakhand and its instrumentalities including official respondents impleaded as respondents no. 1 to 8 are directed to provide the requisite information to NMCG within three months and Director General, NMCG is directed to take action as per provision of the Section 6(3) of the River Ganga (Rejuvenation, Protection and Management) Authorities Order, 2016 within six months.

13. Further Action Taken Reports may be filed by respondents no. 1 to 8 within two weeks next to three months and by respondents no. 9 to 12 within two weeks next to six months.

....."

3. That in compliance of the aforesaid direction of this Learned Tribunal, the instant compliance affidavit is being filed to bring on record the action taken by the answering respondent.
4. That consequent upon the last hearing, a show cause notice dated 24.03.2026 was issued by the National Mission for Clean Ganga (NMCG) with regard to structures situated in the active flood plain of River Rispana. In the said notice, it was stated that the Joint Committee constituted by NMCG had submitted its report dated 27.02.2026, identifying 06



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structures/sites falling within the active flood plain (one in five-year flood return zone) of River Rispana, namely:

- a. Nagar Nigam SamudayikSochalaya.
 - b. Govt. Transformer Room.
 - c. Samudayik Bhawan
 - d. Jal Sansthan Pump House near Samudayik Bhavan.
 - e. Nagar Nigam SamudayikSochalaya
 - f. Government Primary School RajkiyaPrathmik Vidyalaya, Chander Road.
5. That NMCG has opined that the aforesaid 06 structures are liable to be removed from the active flood plain of River Rispana, and in that view of the matter, the aforesaid show cause notice was issued to the answering respondent/deponent.
6. That at this juncture itself, it is pertinent to clarify that out of the 06 structures only 03 structures belong to Nagar Nigam.
7. That the Municipal Corporation, Dehradun, has already caused removal of Site No. 1, Adhoiwala Community Toilet, on 16.04.2026. It is further submitted that the process for relocation of the remaining operational community building and community toilet is presently underway.
8. In so far as the remaining three structures are concerned, since they do not belong to the answering respondent, letters



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were issued by the answering respondent to the concerned departments, namely the Directorate of Primary Education, Dehradun, Uttarakhand Jal Sansthan, Dehradun, and Uttarakhand Power Corporation, vide letter no. 1306/Bhoomi-2025-26 dated 28.03.2026, letter no. 1307/Bhoomi-2025-26 dated 28.03.2026, and letter no. 1308/Bhoomi-2025-26 dated 28.03.2026 respectively, whereby information regarding action taken by their respective department was sought.

9. That in continuation of the above, a further communication dated 17.04.2026 was also sent by the deponent to the Director General, NMCG wherein NMCG has been informed about the replies received from the concerned departments. The same are being brought on record as under:

- a. That vide reply dated 04.04.2026, the District Education Officer (Primary Education), Dehradun district, informed that the matter had been communicated to the Director of Elementary Education, Uttarakhand, Dehradun, and it was stated that Government Primary School, Chander Road and Government Upper Primary School, Chander Road are situated in the same premises, where presently about 140 students and 120 students are studying respectively. It was further stated that, since both schools are situated in the same premises, both institutions would be required to be shifted, and for immediate/temporary



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purposes they may be shifted to Government Primary School / Government Upper Primary School, Dalanwala. It was also informed that the matter is to be processed by the Elementary Education Department.

b. That vide communication dated 06.04.2026, Uttarakhand Jal Sansthan informed the Director General, NMCG that the pump house situated near the community hall is used for filling the overhead reservoir located at Balveer Road, Dalanwala, and supplies drinking water to approximately 3,000 households. It was further stated that tube wells are generally established near the banks of rivers, ponds and lakes to ensure uninterrupted supply of filtered drinking water through borewells. In view thereof, it was stated that maintenance of the tube well in question is essential for ensuring uninterrupted drinking water supply to the general public. It was further informed that the process for identification of a new site and for securing funds for relocation of the tube well is presently underway.

c. That vide letter dated 01.04.2026, the Executive Engineer, Dehradun, Uttarakhand Power Corporation, addressed a communication to the Additional Municipal Commissioner, Dehradun, stating that the information regarding the structure mentioned at serial no. 02 of the list was incomplete, on account of which site inspection



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of the said structure could not be undertaken. In response thereto, the Land Section of the answering respondent forwarded the site inspection details to the concerned department on 04.04.2026. Further action in that regard is to be taken by the concerned department. In this connection, letter dated 17.04.2026 addressed to the Director, NMCG is herein marked and filed as Annexure No. 01 to this Compliance Affidavit.

- 10. That the deponent is a responsible Government servant having the highest regards for the Learned Tribunal and orders passed by them. The deponent has always made her sincerest efforts to carry out the orders passed by this Learned Tribunal in its letter and spirit and shall continue to do so in the future.

RS
Deponent



Verification: -

Verified at Dehradun on ... 20 ... day of April, 2026 that the contents of the compliance affidavit are true and correct to the best of my knowledge and belief based on the official record and nothing is false and no material has been concealed therein.

RS
Deponent

Identified by

Deepak
Deepak Dobhal
Advocate
UK 131/24

This affidavit is sworn before me by

Shri ... *Rajendra Singh Negi* ...
who is identified by Shri. *Deepak Dobhal, Adv*
at Dehradun on ... *20/04/26* ...

(*Rajendra Singh Negi*)
Advocate & Notary

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Annexure No. 1

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कार्यालय नगर निगम, देहरादून।

(फ़ोन-0135-2714074 : फ़ैक्स-0135-2651080)

पत्रांक 1349/भूमि अनुनाग/2026

दिनांक-17/04/2026

सेवा में

Shri Rajeev Kumar Mittal,
Director General, NMCGविषय: राष्ट्रीय स्वच्छ गंगा मिशन की फाईल सं०-L-25012(11)/7/2025-O/ED(TECH)NMCG Date:-
24-03-2026 के साथ संलग्न आख्या के अनुपालन के सम्बन्ध में।

महोदय,

उपरोक्त विषयक सादर अवगत कराना है कि राष्ट्रीय गंगा मिशन की फाईल सं०-L-25012(11)/7/2025-O/ED(TECH)NMCG दिनांक 24.03.2026 का अवलोकन करने का कष्ट करें, जिसमें उनके द्वारा मा० न्यायालय राष्ट्रीय हरित अधिकरण में दायर याद 417/2022 निरंजन यागची बनाम उत्तराखण्ड राज्य में पारित आदेश दिनांक 18.08.2025 के क्रम में गठित समिति द्वारा किये गये स्थलीय निरीक्षण में चयनित 08 संरचनाएँ जो रिस्पना नदी के पलड़ जौन 5 बर्ष में एक बार क्षेत्र में अवस्थित होने के कारण हटाये जाने हेतु संरतुति की गयी है।

उक्त के क्रम में प्राथमिक शिक्षा निदेशालय देहरादून, उत्तराखण्ड जल संस्थान, देहरादून एवं उत्तराखण्ड पावर कॉर्पोरेशन को क्रमाशः पत्रांक 1308/भूमि-2025-26 दिनांक 28.03.2026, पत्रांक 1307/भूमि-2025-26 दिनांक 28.03.2026, पत्रांक 1308/भूमि-2025-26 दिनांक 28.03.2026, को पत्र प्रेषित किया गया था। जिसमें उनके विभाग द्वारा कार्यवाही की सूचना मांगी गयी थी।

उपरोक्त के क्रम सम्बन्धित विभागों से प्राप्त प्रतिउत्तर निम्नवत् है—

1. श्री प्रेमलाल भारती जिला शिक्षा अधिकारी, (प्रा०शि०) जनपद देहरादून के प्रतिउत्तर दिनांक-04.04.2026 में निदेशक प्रारम्भिक शिक्षा उत्तराखण्ड, देहरादून को अवगत कराया गया है कि "रा. प्रा.वि. चन्दर रोड एवं रा.उ.प्रा.वि. चन्दर रोड एक ही प्रांगण/परिसर में अवस्थित है, दोनों विद्यालयों में वर्तमान में क्रमशः 140,120 छात्र-छात्राएँ अध्ययनरत हैं। दोनों विद्यालय एक ही प्रांगण में स्थित होने के कारण दोनों विद्यालयों को स्थानान्तरित करना होगा। जिन्हे तात्कालिक/अस्थायी रूप से रा.प्रा.वि./रा.उ.प्रा.वि. बालनवाला में स्थानान्तरित किया जा सकता है। प्रकरण पर कार्यवाही प्रारम्भिक शिक्षा विभाग द्वारा कार्यवाही की जानी है।"
2. श्री डी०के० सिंह मुख्य महाप्रबन्धक, उत्तराखण्ड जल संस्थान के प्रतिउत्तर दिनांक 06.04.2026 में महानिदेशक, राष्ट्रीय स्वच्छ गंगा मिशन(NMCG) प्रथम तल, मेजर ध्यानचंद नेशनल स्टेडियम, इंडिया गेट, नई दिल्ली को अवगत कराया गया है कि "सामुदायिक भवन के पास स्थित पंप हाउस को रिस्पना नदी के 1-इन-5 वर्ष बाढ़ क्षेत्र भीतर चिन्हित करते हुए, पर्यावरण(संरक्षण) अधिनियम 1986 की धारा 5 के तहत प्रदत्त शक्तियों का प्रयोग करते हुए। उक्त पंप हाउस के द्वारा बलवीर रोड, बालनवाला स्थित उर्ध्व जलाशय को भरकर मोहिनी रोड बलवीर रोड एवं निकटवर्ती वृहद् क्षेत्रों में लगभग 3000 घरों में पेयजल आपूर्ति सुनिश्चित की जाती है। प्रायः नलकूपों को छिद्रण कार्य नदियों, तलाबों, झीलों आदि के सीमावर्ती क्षेत्रों के समीप ही किया जाता है। ताकि बॉरिंग के माध्यम से फिल्टर पेयजल निरन्तरता के साथ प्राप्त होता रहे। उक्त के दृष्टिगत आमजनमानस को सूचना देकर पेयजल आपूर्ति किये जाने हेतु प्रश्नगत नलकूपों को सुधार बनाये रखना अति आवश्यक है। प्रश्नगत नलकूप का उपरी ढांचा जो कांकीट से निर्मित है को अन्य स्थान पर स्थापित करने हेतु नवीन स्थल चयन एवं वित्त पोषण की कार्यवाही की जा रही है।"



